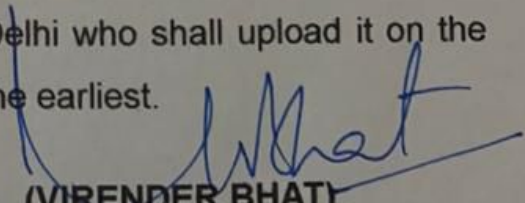


made to deposit the aforesaid electronic gadgets to the CFSL at the earliest and to obtain the report from CFSL about their contents as soon as possible. The IO further submitted that he does not intend to arrest the applicant as of now for the reason that no explicit incriminating material has been found against him. He states that he needs to await the CFSL report with regards to the contents of the aforesaid electronic gadgets seized from the applicant's office before he would proceed to decide whether or not is the applicant required for custodial interrogation.

Thus, admittedly at this stage, no incriminating material against the applicant has been brought to the knowledge of this court. However, it is to be noted that such incriminating material, if any, can be found stored in the electronic gadgets seized from the office of the applicant which could be known after examination of those gadgets in the CFSL.

In view of the above noted submissions and statement of the investigating officer, it is clear that since there are no grounds of arrest of the applicant available at this stage, he has no apprehension of arrest by CBI till the CBI receives the report of CFSL with regards to the contents of the aforesaid electronic gadgets. Hence, the instant application for anticipatory bail becomes infructuous and is dismissed as such. However, it is directed that in case the CBI makes up its mind to arrest the applicant upon receipt of the CFSL report, it shall serve a seven days pre-arrest notice upon the applicant.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)

SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/03.07.2020

Ravi Prakash vs. CBI
RC-3(S)/2020/CBI/SC-III/NEW DELHI
U/s 67B IT Act 2000 & Section 15 and 21(2) of POCSO Act, 2012
PS CBI New Delhi

03.07.2020.

Present:- Sh. Kapil Dua, Ld. Counsel for the applicant.
Sh. Neetu Singh, Ld. PP for CBI.
IO Inspector Deepak is also present.

Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

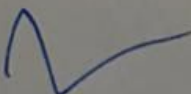
Reply to the bail application has already been filed by CBI. A copy of the FIR has also been annexed to the reply.

Ld. Counsel for the applicant also submits that he has received a copy of the FIR from the investigating officer.

I have gone through the contents of the FIR, the bail application as well as the reply filed by CBI. Ld. Counsel for the applicant as well as Ld. PP have been heard.

It is submitted by Ld. Counsel for the applicant that nothing incriminating has been found during the raid conducted in the office of the applicant and therefore, he is entitled to the protection of anticipatory bail.

Ld. PP submitted that various electronic gadgets such as laptop, mobile phone, pen drive etc were seized from the office of the applicant during raid on 29.05.2020 and their contents are still to be scrutinized and analyzed. The IO stated that these electronic gadgets need to be sent to the CFSL for detailed forensic examination and only then can it be said whether or not anything unlawful or incriminating is stored in those gadgets. He further stated that due to the corona virus care, the CFSL is not working at its full strength and therefore it is not accepting new cases for examination. He ensured that efforts would be



CBI Case No. 234/2019
CBI Vs. Bhoori Singh

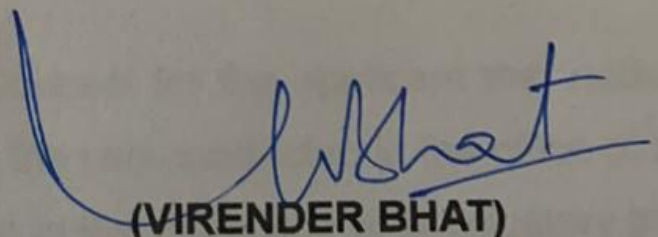
02.07.2020.

Present:- None.

A report has been received from Additional Superintendent, Central Jail, Tihar through R & I Branch, Rouse Avenue District Court, New Delhi, wherein it has been mentioned that the convict Bhoori Singh has surrendered before the Superintendent, Tihar Jail on 30.06.2020 and is now lodged in the said jail.

In view of the same, no further orders are called for in this case.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/02.07.2020

CBI Case No. 34/2019

CBI Vs. JayaLakshmi Jaitly @ Jaya Jaitly Etc

03.07.2020.

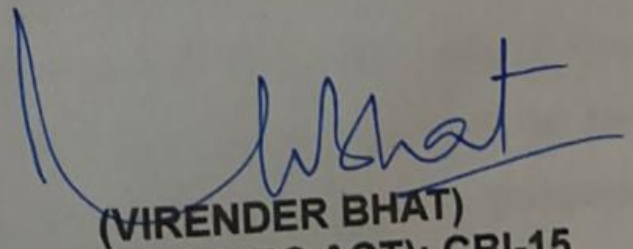
Present:- Sh. Neetu Singh, Ld. PP for CBI.
Ms. Nitya Ramakrishnan & Sh. Aaditya Vijay Kumar, Ld.
Counsels for A-1.
Sh. Vikram Panwar & Sh. Suyash Sinha, Ld. Counsels for A-2
alongwith A-2.
Sh. Shivam Sharma, Ld. Counsel for A-3 alongwith A-3.

Hearing was conducted today at 11.20 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Final arguments have been heard today in this case from 11:20 am to 12.50 pm

At the request of Ld. PP, adjourned for remaining arguments on his behalf to 09.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/03.07.2020